## V/

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH, ALIAHABAD.

Dated : Allahabad this .. the 27th July, 1995.

Msic. Contempt Application No. 194 of 1994.

O.A. No. 181 of 1993.

## Versus

Sri A.K.Jain, D.R.M.Northern
Railway , Allahabad..... Respondents.

(By Advocate Sri A. V. Srivastava)

QUORUM: Hon. Mr. S. Das Gupta, Member-A. Hon. Mr. T. L. Verma, Member-J.

## ORDER (ORAL) (By Hon'ble Mr. S. Das Gupta, Member-A)

- This application was filed for alleged non-compliance of the direction of this Tribunal contained in the judgment and order dated 12.4.1994 by which O. A. No. 181 of 1993 was allowed.
- The operative portion of the order is reads as follows:-

who.

"The respondents are directed to fix the pay and allowances of the petitioner, in the revised pay scale of Rs. 1600-2600 w.e.f. 15.5.87 and to give all arrears of pay and allowances and other consequential benefits accruing to the petitioner. The respondents are further directed to settle the payment of arrears of pay and allowances on the revised scale of pay within a period of 3 months from the date of communication of this order."

- The respondents have filed a counter-affidavit in which they have stated that the direction of the Tribunal has fully been complied with by fixing the pay of the applicant and also by paying the arrears to him, which were received by the applicant on 10.10.1994.
- 4. The applicant has not filed any rejoinderaffidavit and the learned counsel for the applicant
  states that he has not received any instruction from
  the applicant in this regard.
- 5. We, therefore, hold that the direction of the Tribunal contained in the judgment and order dated 12.4.1994 has fully been complied with. The contempt application is accordingly dismissed and the notice issued to the respondent is hereby discharged.

Th

J.M.

A.M.